

ITEM NO.50

COURT NO.9

SECTION

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Diary No.15683/2017

(Arising out of impugned final judgment and order dated 21-11-2016 in FA No. 893/2003 04-11-2015 in FA No. 908/2003 04-11-2015 in FA No. 909/2003 passed by the High court of judicature at Allahabad)

GAS AUTHORITY OF INDIA LTD.

Petitioner(s)

VERSUS

RAMESH CHANDRA & Ors.
(FOR ADMISSION)

Respondent(s)

WITH

(Diary No. 14158/2017 has been linked with Diary No. 15162/2017 as both are arising out of similar issue. (Advocates letter regarding tagging request is placed in file))

Date : 03-07-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.K. AGRAWAL
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s) Mr. Tushar Mehta, Sr. Adv.
Mr. Ritu Bhardwaj, Adv.
Mr. A. Radhakrishnan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

(POOJA SEHGAL)
SENIOR PERSONAL ASSISTANT

(SNEH LATA SHARMA)
COURT MASTER